

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-07-2024 AT 10:30 AM**

**CP(IB) No. 09/95/HDB/2024
AND
IA (IBC) 410/2024 in CP(IB) No. 09/95/HDB/2024
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

IFCI Bank

...Petitioner

AND

Mr. Gopal Agarwal

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 410/2024

Learned Counsel Ms Meghana, for Financial Creditor present physically.

Learned Counsel Smt Sandhya Rani, for Personal Guarantor present through Video Conference.

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution Professional present through Video Conference.

It is represented by the learned counsel for the personal guarantor that OTS proposal submitted by the Personal Guarantor to the Financial Creditor is pending and therefore wanted to defer the matter.

Learned counsel for the Financial Creditor confirmed that OTS at behest of the personal guarantor and the same is under consideration, we grant two weeks' time to the Financial Creditor to take a call on the OTS and if the OTS is not accepted, learned counsels should get ready on the next hearing date without seeking any adjournment for hearing, on the objections raised by the Personal Guarantor.

Matter adjourned to 24.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)